

RESUME OF WORK DONE BY LOK SABHA

(THIRTEENTH LOK SABHA- TWELFTH SESSION, 2003)

(17th February to 9th May 2003)

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P R E F A C E

This Publication contains a brief resume of work done in the Thirteenth Lok Sabha during the Twelfth Session, i.e. from 17th February to 9th May, 2003.

G.C.MALHOTRA
Secretary-General

1. DURATION OF SESSION

Date of Commencement :	*17 February, 2003
Date of Adjournment Sine die :	**9 May, 2003**
Date of Prorogation :	10 May, 2003
Total Number of days of Session :	82 days
Number of actual sittings :	37 days
Number of Hours of sittings :	240 hours 42 mts.

* The first sitting commenced with the playing of National Anthem.

** In order to enable Standing Committees to consider Demands for Grants the House was adjourned on 13 March, 2003 to meet again on 7 April, 2003.

** The sitting ended with the playing of National Song.

2. ADJOURNMENT MOTION

Brought before the House

Sl. No.	Subject	Names of members who have tabled notices	Date on which brought before the House	Time Taken		Remarks
				H	M.	
1	2	3	4	5	6	7
1.	Ayodhya Issue	Shri Vilas Mutterwar Shri G.M. Banatwalla Shri Ajoy Chakraborty Shri Ramji Lal Suman Shri Lakshman Seth Kunwar Akhilesh Singh Shri Saroj Toofani Shri Mulayam Singh Yadav Shri Ravi Prakash Verma Smt. Sushila Saroj Shri Rammurti Singh Patel Shri Dharamraj Singh Patel Shri Rupchand Pal Shri Somnath Chatterjee Shri E. Ahamed Shri Basudeb Acharia Shri Bir Singh Mahato Shri Ramdas Athawale Shri Sunil Khan Shri Vilas Mutterwar	18.2.2003	0	31	After hearing Shri Mulayam Singh Yadav and three other members at the commencement of Question Hour, Hon'ble Speaker disallowed the notices of adjournment motion.
2.	Regarding Prime Minister's statement in Himachal Pradesh on construction of Ram temple.	Shri Basudeb Acharia Shri Ramji Lal Suman	21.2.2003	0	20	After hearing Shri Ramji Lal Suman and seven other members during Zero Hour, HS disallowed the notice of adjournment motion.
3.	Attack and detention of Samajwadi Party Workers in Lucknow on 21.2.2003	Shri Ramji Lal Suman Shri Basudeb Acharia Kunwar Akhilesh Singh	24.2.2003	0	10	After hearing Sarvashri Ramji Lal Suman and Kunwar Akhilesh Singh at the commencement of Question Hour, HS disallowed the notices of adjournment motion.
4.	Privatization of profit making and potentially viable CPSU's thereby causing unemployment.	Shri Ajoy Chakraborty Shri Ramji Lal Suman Shri Basudeb Acharia Shri Lakshman Seth Shri Rupchand Pal Shri Hannan Mollah Shri Sunil Khan Shri Moinul Hassan Shri Prabodh Panda Shri P.R. Dasmunsi Dr. Raghuvansh Prasad Singh Shri Ram Vilas Paswan	26.2.2003	0	51	After hearing Shri Ramji Lal Suman and eight other members at the commencement of Question Hour, HS disallowed the notices of adjournment motion.
5.	Alleged use of word coffin in place of casket during election campaign in HP.	Shri Prabhunath Singh	26.2.2003	0	01	After hearing Shri Prabhunath Singh during Zero Hour, HS disallowed the notice of adjournment motion.
6.	Situation arising out of suppressive action of farmers by Uttar Pradesh Government.	Shri Ram Vilas Paswan	27.2.2003	0	07	After hearing Shri Ram Vilas Paswan during Zero Hour, HS disallowed the notice of adjournment motion.

1	2	3	4	5	6	7
7.	Alleged irregularities in utilization of MPLAD funds and reported directive by the Chief Minister of UP to contribute in Party Fund from it.	Kunwar Akhilesh Singh Shri Raghuraj Singh Shakya	4.3.2003	0	10	After hearing Kunwar Akhilesh Singh and Shri Ramji Lal Suman at the commencement of Question Hour, HS disallowed the notices of adjournment motion.
8.	Alleged irregularities in utilization of MPLAD funds and reported directive by the Chief Minister of UP to contribute in Party Fund from it—non response from Union Government over it.	Shri Ramji Lal Suman Shri Sriprakash Jaiswal Kunwar Akhilesh Singh Shri Raghuraj Singh Shakya Shri Ram Vilas Paswan Shri Chandra Nath Singh	6.3.2003	0	40	After hearing Shri Mulayam Singh Yadav and seven other members at the commencement of Question Hour, HS disallowed the notices of adjournment motion.
9.	Alleged irregularities in utilization of MPLAD funds and reported directive by the Chief Minister of UP to contribute in Party Fund from it— non-response from Union Government over it.	Shri Raghuraj Singh Shakya Kunwar Akhilesh Singh Shri Chandra Nath Singh	7.3.2003	0	24	After hearing Sarvashri Prabhunath Singh and Mulayam Singh Yadav at the commencement of Question Hour, HS disallowed the notices of adjournment motion.
10.	Aggression on Iraq by US-UK coalition forces. Anglo-American aggression against Iraq.	Shri Ramji Lal Suman Shri Subodh Roy Shri Basudeb Acharia Kunwar Akhilesh Singh Shri G. M. Banatwalla Shri P. R. Dasmunsi Shri S. Jaipal Reddy Shri Rupchand Pal Shri Somnath Chatterjee Shri Sunil Khan Shri Ram Vilas Pawan	7.4.2003	1	20	After hearing Shri P. R. Dasmunsi and 16 other members at the commencement of Question Hour, H.S. disallowed the notices of adjournment motion.

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11.	Failure to bring resolution to condemn brutal attack on Iraq by the United States of America.	Shri H.D. Devegowda Shri Ramji Lal Suman Shri Mulayam Singh Yadav Shri Basudeb Acharia Shri Ram Vilas Paswan Shri S. Jaipal Reddy Shri P.R. Dasmunsi Shri G.M. Banatwalla Shri Satyavrat Chaturvedi Shri K.H. Muniyappa Shri E.M.S. Natchiappan Shri Jagmeet Singh Brar Kunwar Akhilesh Singh Shri Rupchand Pal	8.4.2003	0	25	After hearing Shri Ramji Lal Suman and six other members at the commencement of Question Hour, H.S. disallowed the notices of Adjournment motion.
12.	Alleged framing of false charges by Chief Minister of UP against Leaders of Samajwadi Party and others.	Shri Ramji Lal Suman Smt. Reena Choudhary Shri Rammurti Singh Verma Shri Ram Vilas Paswan Shri Chandra Nath Singh Kunwar Akhilesh Singh Shri Saroj Tufani Shri Raghuraj Singh Shakya Shri Dharamraj Singh Patel	21.4.2003	0	48	After hearing Shri Mulayam Singh Yadav and eleven other members at the commencement of Question Hour, H.S. disallowed the notices of adjournment motion.
13.	Alleged misuse of POTA in the country.	Shri Ramji Lal Suman Shri Basudeb Acharia Shri Prabodh Panda Dr. Raghuvansh Prasad Singh	23.4.2003	0	15	After hearing Sarvashri Ramji Lal Suman and P.R. Dasmunsi at the commencement of Question Hour, H.S. disallowed the

1	2	3	4	5	6	7
		Shri Ajoy Chakraborty Shri P.R. Dasmunsi				notices of adjournment motion.
14.	Regarding disinvestment of HPCL and BPCL.	Shri Ramji Lal Suman Shri Basudeb Acharia Shri Varkala Radhakrishnan Shri Sunil Khan Shri Somnath Chatterjee Shri Prabodh Panda Shri Ajoy Chakraborty Dr. Raghuvansh Prasad Singh Shri Rupchand Pal Prof. A.K. Premajam Shri Suresh Kurup Shri Ramchandra Dome Shri Ram Vilas Paswan Shri P.R. Dasmunsi	24.4.2003	0	10	After hearing Shri Ramji Lal Suman and two other members at the commencement of Question Hour, H.S. disallowed the notices of adjournment motion.
15.	Regarding alleged framing of false charges and threat to life of a member from UP Chief Minister.	Kunwar Akhilesh Singh	25.4.2003	0	04	After hearing Kunwar Akhilesh Singh at the commencement of Question Hour, H.S. disallowed the notice of adjournment motion.

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken		No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9	
					H	M			
1.	The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 2000.	15.12.2000 (Earlier Session)	-	18.2.2003 (Consideration and passing)	1	37	2	2	Passed, as amended
2.	The Election Laws (Amendment) Bill, 1999.	9.12.1999 (Earlier Session)	-	18.2.2003 19.2.2003 (Consideration and passing)	3	01	2	2	Passed, as amended
3.	The Special Protection Group (Amendment) Bill, 2002.	28.11.2002 (Earlier Session)	-	20.2.2003 (Consideration and passing)	2	39	4	4	Passed, as amended
4.	The Banking Service Commission (Repeal) Bill, 2002, as returned by Rajya Sabha with amendments.	23.4.2002 (Earlier Session)	21.2.2003 (as returned by Rajya Sabha with amendments)	21.4.2003 (Consideration of amendments made by Rajya Sabha)	0	02	-	-	Amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha were considered and agreed to by Lok Sabha

1	2	3	4	5	6	7	8	9	
					H	M			
5.	The Delhi High Court (Amendment) Bill, 2003.	21.2.2003	-	5.5.2003 (Consideration and passing)	2	09	-	-	Passed
6.	The Central Vigilance Commission Bill, 1999, as reported by the Joint Committee.	20.12.1999 (Earlier Session)	-	21.2.2003 26.2.2003 (Consideration and passing)	4	08	28	5	Passed, as amended
7.	The Finance Bill, 2003.	28.2.2003	-	25.4.2003 28.4.2003 29.4.2003 30.4.2003 (Consideration and passing)	12	48	86	53	Passed, as amended
8.	*The Customs Tariff (Amendment) Bill, 2003.	3.3.2003	-	3.3.2003 (Consideration and passing)	1	59	2	-	Passed
9.	The Appropriation (Railways) Vote on Account Bill, 2003.	6.3.2003	-	6.3.2003 (Consideration and passing)	0	02	-	-	Passed
10.	The Appropriation (Railways) Bill, 2003.	6.3.2003	-	6.3.2003 (Consideration and passing)	0	02	-	-	Passed
11.	The Appropriation (Railways) No. 2 Bill, 2003.	6.3.2003	-	6.3.2003 (Consideration and passing)	0	02	-	-	Passed

3. DATA

					H	M			
12.	The Constitution (Ninety-fifth Amendment) Bill, 2003.	7.3.2003	-	6.5.2003 (Consideration and passing)	1	36	1	1	Passed, as amended
13.	The Prevention of Insults to National Honour (Amendment) Bill, 2003.	7.3.2003	-	8.4.2003 (Consideration and passing)	2	01	4	-	Passed
14.	The Appropriation (Vote on Account) Bill, 2003.	11.3.2003	-	11.3.2003 (Consideration and passing)	0	06	-	-	Passed
15.	The Appropriation Bill, 2003.	11.3.2003	-	11.3.2003 (Consideration and passing)	0	02	-	-	Passed
16.	The Appropriation (No. 2) Bill, 2002.	11.3.2003	-	11.3.2003 (Consideration and passing)	0	02	-	-	Passed
17.	The Election and Other Related Laws (Amendment) Bill, 2002.	19.3.2002	-	*13.3.2003	0	02	-	-	Withdrawn
18.	The Election and Other Related Laws (Amendment) Bill, 2003.	13.3.2003	-	-	-	-	-	-	Pending
19.	The Indian Council of World Affairs (Amendment) Bill, 2003.	7.4.2003	-	2.5.2003	1	59	-	-	Passed

*The Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Customs Tariff (Amendment) Ordinance, 2003 (No. 1 of 2003) promulgated by the President on 20.1.2003.

@The short title of the Bill was changed to 'The Constitution (Eighty-eighth Amendment) Bill, 2003' through an amendment to clause 1.

*Motion for withdrawal of the Bill was moved and adopted by Lok Sabha on 13.3.2003.

1	2	3	4	5	6	7	8	9	
					H	M			
20.	The Electricity Bill, 2001.	30.8.2001 (Earlier Session)	-	8.4.2003 9.4.2003 (Consideration and passing)	6	44	144	131	Passed, as amended
21.	The Essential Commodities (Amendment) Bill, 2003, as passed by Rajya Sabha.	-	9.4.2003	7.5.2003 8.5.2003 (Consideration and passing)	1	12	-	-	Passed
22.	The Representation of the People (Amendment) Bill, 2003, as passed by Rajya Sabha.	-	10.4.2003	-	-	-	-	-	Pending
23.	The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003, as passed by Rajya Sabha.	-	21.4.2003	30.4.2003 (Consideration and passing)	3	32	11	-	Passed
24.	The Banking Regulation (Amendment) Bill, 2003.	21.4.2003	-	-	-	-	-	-	Pending
25.	The Appropriation (Railways) No. 3 Bill, 2003.	21.4.2003	-	21.4.2003 (Consideration and passing)	0	02	-	-	Passed
26.	The Jallianwala Bagh National Memorial (Amendment) Bill, 2003.	24.4.2003	-	-	-	-	-	-	Pending
27.	The Appropriation (No. 3) Bill, 2003.	25.4.2003	-	25.4.2003 (Consideration and passing)	1	10	-	-	Passed
28.	The Constitution (Ninety-sixth Amendment) Bill, 2003.	2.5.2003	-	6.5.2003 (Consideration and passing)	2	44	1	1	Passed, as amended
29.	The Constitution (Ninety-seventh Amendment) Bill, 2003.	5.5.2003	-	-	-	-	-	-	Pending
30.	The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002.	8.3.2002	-	5.5.2003 (Consideration and passing)	1	39	7	4	Passed, as amended
31.	The Airports Authority of India (Amendment) Bill, 2000.	30.11.2000 (Earlier Session)	-	*6.5.2003	0	01	-	-	Withdrawn
32.	The Fiscal Responsibility and Budget Management Bill, 2000.	20.12.2000 (Earlier Session)	-	7.5.2003 (Consideration and passing)	3	27	26	26	Passed, as amended
33.	The Airports Authority of India (Amendment) Bill, 2003.	7.5.2003	-	8.5.2003 9.5.2003 (Consideration and passing)	1	21	-	-	Passed
34.	The Assam Rifles Bill, 2003	8.5.2003	-	-	-	-	-	-	Pending

* The short title of the Bill was changed to the Constitution (Eighty-seventh Amendment) Bill, 2003 through an amendment to clause 1.
 * Motion for withdrawal of the Bill was moved and adopted by Lok Sabha on 6.5.2003.

1	2	3	4	5	6	7	8	9
					H	M		
35.	The Contempt of Courts (Amendment) Bill, 2003.	8.5.2003	-	-	-	-	-	Pending
36.	The Foreigners (Amendment) Bill, 2003, as passed by Rajya Sabha.	-	9.5.2003	-	-	-	-	Pending
37.	The Salaries and Allowances of the Judicial Officers of the Union territories Bill, 2003.	9.5.2003	-	-	-	-	-	Pending
38.	The Constitution (Ninety-Eighth Amendment) Bill, 2003.	9.5.2003	-	-	-	-	-	Pending
39.	The Constitution (Ninety-Ninth Amendment) Bill, 2003.	9.5.2003	-	-	-	-	-	Pending
40.	The Sixth Schedule to the Constitution (Amendment) Bill, 2003.	9.5.2003	-	-	-	-	-	Pending
41.	The Illegal Migrants Laws (Repealing and Amending) Bill, 2003.	9.5.2003	-	-	-	-	-	Pending

SUMMARY

1.	Bills pending at the end of the last Session	30
2.	Bills introduced	27
3.	Bills opposed at introduction stage	7
4.	Bills passed by Rajya Sabha and laid on the Table	4
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6.	Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	1
7.	Bills passed	26
8.	Bills negatived	Nil
9.	Bills withdrawn	2
10.	Bills—part discussed	Nil
11.	Motions for adjournment of debate on the Bills adopted	Nil
12.	Bills referred to Select Committee	Nil
13.	Bills referred to Joint Committee	Nil
14.	Bills reported by Select Committee	Nil
15.	Bills reported by Joint Committee	Nil
16.	Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
17.	Bills referred to Standing Committee by Chairman/Speaker	12
18.	Bills reported by Standing Committees	3
19.	Bills pending at the end of Twelfth Session of Thirteenth Lok Sabha	34

(ii) Bills Referred to the Standing Committees and Presentation/Laying of Reports thereof

Sl. No.	Title of the Bill	Date of introduction in Lok Sabha/Rajya Sabha	Referred by Speaker/Chairman	Name of the Committee/Date of reference	Date of presentation/laying of reports	Remarks
1	2	3	4	5	6	7
1.	The Major Port Trusts (Amendment) Bill, 2001	31.8.2001 (L.S.)	Chairman	Transport, Tourism and Culture (7.9.2001)	19.2.2003	Pending in Lok Sabha
2.	The Constitution (Ninety-fourth Amendment) Bill, 2002	20.12.2002 (L.S.)	Speaker	Labour & Welfare (31.12.2002)	11.3.2003	Pending in Lok Sabha
3.	The Petroleum Regulatory Board Bill, 2002	6.5.2002 (L.S.)	Speaker	Petroleum & Chemicals (17.5.2002)	8.5.2003	Pending in Lok Sabha
4.	The Banking Regulation (Amendment) Bill, 2003	21.4.2003 (L.S.)	Speaker	Finance (2.5.2003)	—	Pending with the Committee
5.	The Jalianwala Bagh National Memorial (Amendment) Bill, 2003	24.4.2003 (L.S.)	Chairman	Transport, Tourism & Culture (9.5.2003)	—	Pending with the Committee
6.	The Constitution (Ninety-seventh Amendment) Bill, 2003	5.5.2003 (L.S.)	Chairman	Home Affairs (9.5.2003)	—	Pending with the Committee

1	2	3	4	5	6	7
7.	The Assam Rifles Bill, 2003	8.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
8.	The Contempt of Court (Amendment) Bill, 2003	8.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
9.	The Salaries and Allowances of the Judicial Officers of the Union Territories Bill, 2003	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
10.	The Constitution (Ninety-eighth Amendment) Bill, 2003.	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
11.	The Constitution (Ninety-ninth Amendment) Bill, 2003.	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
12.	The sixth schedule to the Constitution (Amendment) Bill, 2003.	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
13.	The Illegal Migrants Laws (Repealing and Amending) Bill, 2001.	9.5.2003 (L.S.)	Chairman	Home Affairs (23.5.2003)	—	Pending with the Committee
14.	The Railway Protection Force (Amendment) Bill, 2003.	9.5.2003 (R.S.)	Speaker	Railways (26.5.2003)	—	Pending with the Committee
15.	The Railways (Second Amendment) Bill, 2003.	9.5.2003 (R.S.)	Speaker	Railways (26.5.2003)	—	Pending with the Committee

(iii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date(s) of laying on the Table (in the case Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
					H M			
1.	The Constitution (Amendment) Bill, 2001 (Amendment of article 323) by Shri Basavanagoud Kolar, M.P.	21.2.2003	—	—	—	—	—	Pending
2.	The Relief and Compensation to and Rehabilitation of Victims of Mass Violence and Injustice Bill, 2002, by Shri G.M. Banatwalla, M.P.	21.2.2003	—	—	—	—	—	Pending
3.	The Employment Exchanges (Compulsory Notification of Vacancies) (amendment) Bill, 2002 (Amendment of section 3) by Shri Basavanagoud Kolar, M.P.	21.2.2003	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 2002 (Amendment of article 171) by Shri Basavanagoud Kolar, M.P.	21.2.2003	—	—	—	—	—	Pending
5.	The Euthanasia (Regulation) Bill, 2002 by Adv. Uttamrao Dhikale, M.P.	21.2.2003	—	—	—	—	—	Pending
6.	The Soil Conservation Bill, 2002 by Adv. Uttamrao Dhikale, M.P.	21.2.2003	—	—	—	—	—	Pending
7.	The Constitution (Amendment) Bill, 2002 (Amendment of article 83) by Adv. Uttamrao Dhikale, M.P.	21.2.2003	—	—	—	—	—	Pending
8.	The Representation of the People (Amendment) Bill, 2002 (Amendment of section 30) by Adv. Uttamrao Dhikale, M.P.	21.2.2003	—	—	—	—	—	Pending
9.	The Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) (Amendment) Bill, 2003 (Amendment of section 2) by Dr. (Mrs.) Beatrix D'Souza, M.P.	21.2.2003	—	—	—	—	—	Pending
10.	The Cultural Heritage Protection Bill, 2003 by Shri G.M. Banatwalla, M.P.	21.2.2003	—	—	0 - 08 minutes taken on introduction of Bills from Sl. Nos. 1 to 10	—	—	Pending
11.	The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Yogi Adityanath, M.P.	17.12.1999	—	19.7.2002 (Tenth Session) 22.11.2002 5.12.2002 (Eleventh Session) 21.2.2003 10.4.2003	0 - 41 (excluding 2 hours taken during Tenth Session and 1 hour 54 minutes taken during Eleventh Session.	—	—	Withdrawn by leave of the House

1	2	3	4	5	6	7	8	9
					H M			
12.	The Constitution (Amendment) Bill, 2002 (Amendment of article 74, etc.) by Shri Priya Ranjan Dasmunsi, M.P.	10.4.2003	—	—	—	—	—	Pending
13.	The Constitution (Amendment) Bill, 2003 (Insertion of new article 21A) by Shri Priya Ranjan Dasmunsi, M.P.	10.4.2003	—	—	0 - 02 minutes taken on the introduction of Bills at Sl. No. 12 and 13.	—	—	Pending
14.	The Constitution (Amendment) Bill, 2000 (Amendment of article 248, etc.) by Shri Suresh Kurup, M.P.	23.2.2001	—	10.4.2003 2.5.2003	2 - 36	—	—	Pending
15.	The Ban on Religious Conversion Bill, 2003 by Shri Chandrakant Khaire, M.P.	2.5.2003	—	—	—	—	—	Pending
16.	The Constitution (Amendment) Bill, 2003 (Substitution for article 263) by Shri Chandrakant Khaire, M.P.	2.5.2003	—	—	—	—	—	Pending
17.	The Disinvestment of Public Sector Enterprises (Scrutiny by Parliament) Bill, 2003 by Shri Shriprakash Jaiswal, M.P.	2.5.2003	—	—	—	—	—	Pending
18.	The Prevention of Video Piracy of Films Bill, 2003 by Shri Ramesh Chennithala, M.P.	2.5.2003	—	—	—	—	—	Pending
19.	The Repatriates Welfare Fund Bill, 2003 by Shri Ramesh Chennithala, M.P.	2.5.2003	—	—	—	—	—	Pending
20.	The Rajiv Gandhi Centre for Biotech- nology Bill, 2003 by Shri Ramesh Chennithala, M.P.	2.5.2003	—	—	—	—	—	Pending
21.	The High Court of Tripura Bill, 2003 by Shri Khagen Das, M.P.	2.5.2003	—	—	0 - 05 minutes taken on the intro- duction of Bills from Sl. Nos. 15 to 21	—	—	Pending
22.	The Constitution (Amendment) Bill, 2000 (Amendment of articles 81 and 170) by Shri G. M. Banatwalla, M.P.	20.4.2000	—	2.5.2003 (considera- tion)	0 - 20	—	—	Discussion on the motion for conside- ration not concluded, Pending.

SUMMARY

1.	Bills pending at the end of the last session	267
2.	Bills introduced	19
3.	Bills withdrawn	2
4.	Bills negatived	NIL
5.	Bills removed from the Register of Pending Bills	4
6.	Bills part-discussed	1
7.	Bills pending at the end of the Session vide para No. 3878 of Bulletin-Part II, dated 26-5-2003	280

4. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister and Date when taken up	Time Taken	
				H.	M.
1	2	3	4	5	
1.	Situation arising out of detection of harmful drinking pesticide residues in certified bottled water by BIS and steps taken by the Government in regard thereto.	Shri Naresh Puglia	<u>Smt. Sushma Swaraj</u> 20.2.2003	0	31
2.	Situation arising out of non-payment of statutory dues to the workers and employees of Central Public Sector Undertakings and steps taken by the Government in regard thereto.	Shri Basudeb Acharia	<u>Shri Balasaheb Vikhe Patil</u> 27.2.2003	0	29
3.	Situation arising out of continuous erosion of banks of Ganga thereby causing threats to hundreds of villages in the districts of Murshidabad, Malda and North Bengal and steps taken by the Government in regard thereto.	Shri Sunil Khan	<u>Shri L.K. Advani</u> 5.3.2003	0	40
4.	Situation arising out of non-payment of remunerative price to potato growers and steps taken by the Government in regard thereto.	Shri Ramji Lal Suman	<u>Shri Ajit Singh</u> 11.3.2003	0	16
5.	Alleged inclusion of bogus voters in the electoral list in Madhya Pradesh and steps taken by the Government in regard thereto.	Shri Kirit Somaiya	<u>Shri Arun Jaitley</u> 12.3.2003	0	35

1	2	3	4	5
6.	Situation arising out of drive to dispossess the land holdings of the poor and the tribal people settled in forest areas of Karnataka and the steps taken by the Government in regard thereto.	Shri Vinay Kumar Sorake	<u>Shri T.R. Baalu</u> 13.3.2003	0 28
7.	Situation arising out of reported strike by Truck Operators in the country.	Shri H.D. Devegowda	<u>Maj. Gen. (Retd.) B.C. Khanduri</u> 22.4.2003	0 44
8.	Situation arising out of decision of MMTC to retrench more than 350 employees of MICA division and steps taken by the Government in regard thereto.	Shri Basudeb Acharia	<u>Shri Arun Jaitley</u> 24.4.2003	0 15
9.	Situation arising out of denial of fundamental democratic right enshrined in the Constitution to the citizens to be governed by their representatives in the Union Territories of Dadra and Nagar Haveli and Daman and Diu and steps to be taken by the Government in regard thereto.	Shri Mohan S. Delkar	<u>Shri L.K. Advani</u> 29.4.2003	0 24
10.	Situation arising out of non-payment of minimum wages to the labourers engaged by various State Governments under 'Sampurna Gramin Rozgar Yojna' and steps taken by the Government in regard thereto.	Shri Pravin Rashtrapal	<u>Shri Ananth Kumar</u> 30.4.2003	0 18
11.	Situation arising out of reported illegal schemes of Japan life of India and steps taken by the Government in regard thereto.	Shri S. Jaipal Reddy	<u>Shri Jaswant Singh</u> 7.5.2003	0 32
12.	Situation arising out of frequent crashes of MIG fighter aircraft in the country and steps taken by the Government in regard thereto.	Shri Jagmeet Singh Brar	<u>Shri George Fernandes</u> 8.5.2003	0 34
13.	Situation arising out of pollution being caused in river Gariga due to industrial effluents and steps taken by the Government to prevent it.	Shri Yogi Aditya Nath	<u>Shri T.R. Baalu</u> 9.5.2003	0 58

5. COMMITTEES

(i) Financial Committees

Sl. No.	Name of Committees	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local Visits undertaken	Reports presented Original Action taken		Remarks
				H.	M.			(1)	(2)	
1	2	3	4	5	6	7	8	9	10	
1	Committee on Estimates	1.5.2003	3	5	45	49.96%	—	4	2	—
2	Committee on Public Undertakings	1.5.2003	2	1	25	50%	1	*4	1	*Including two Study Tour Reports
3	Committee on Public Accounts	1.5.2003	4	4	50	56%	*2 **1	1	7	*Study Tour **Local Tour
		9	12	00	51.98%	4	9	10		

(ii) Standing Committees

Sl. No.	Name of Committees	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local Visits under taken	Reports presented		Remarks
				H.	M.			Original Action taken (1)	(2)	
1	2	3	4	5	6	7	8	9	10	
1.	Committee on Agriculture	1.1.2003	12	19	45	41.48%	—	5	—	—
2.	Committee on Defence	1.1.2003	5	12	10	48.88%	—	1	—	—
3.	(i) Committee on Energy	1.1.2003	5	6	45	42.14%	—	4	6	—
	(ii) Sub-Committee on Hydel Power	1.1.2003	1	2	00	28.57%	—	—	—	—
4.	Committee on External Affairs	1.1.2003	5	9	00	53.8%	—	1	—	—
5.	Committee on Finance	1.1.2003	6	16	05	46.66%	—	6	—	—
6.	Committee on Food, Civil Supplies and Public Distribution	1.1.2003	3	7	30	54.3%	—	2	—	—
7.	Committee on Labour and Welfare	1.1.2003	4	9	00	47.37%	—	*4	—	*Govt. Bill-1
8.	Committee on Petroleum and Chemicals	1.1.2003	6	7	00	50.37%	—	6	—	—
Sub-Committees										
	(i) Sub-Committee on Petroleum		23.1.2003	4		4 00	50%	—	—	—
	(ii) Sub-Committee on Fertilizers		23.1.2003	1		0 30	46.66%	—	—	—
9.	Committee on Railways	1.1.2003	8	15	00	14%	—	1	—	—
10.	Committee on Urban and Rural Development	1.1.2003	15	30	00	44.80% (approx.)	—	5	6	—
11.	Committee on Information & Technology	1.1.2003	16	32	10	17.78%	—	5	4	Total 9 Reports 1 Original 4.Demands for Grants 4. Action Taken Report

(iii) Committees other than Financial and Standing Committees

Sl. No.	Name of Committees	Date of constitution	No. of sittings	Duration		Average percentage of attendance	Study Tours/ Local Visits under taken	Reports presented		Remarks
				H.	M.			Original	Action taken	
1	2	3	4	5	6	7	8	9	10	
1.	Business Advisory Committee	21.11.2002	7	5	05	81.90%	—	6	—	—
2.	Committee of Privileges (Re-Constituted)	12.3.2003	3	2	20	47%	—	—	—	#
3.	Committee on Ethics	16.6.2002	—	—	—	—	—	—	—	—
4.	Committee on Absence of Members from the Sittings of the House	25.1.2003	2	0	40	60.70%	—	2	—	—
5.	Committee on Government Assurances	16.1.2003	2	2	00	43%	—	1	—	—
6.	Committee on Papers Laid on the Table	9.2.2003	1	0	40	40%	—	—	—	—
7.	Committee on Petitions	22.1.2002	6	5	00	47%	—	—	3	—
8.	Committee on Private Members' Bills and Resolutions	25.1.2003	4	2	30	47%	—	4	—	—
9.	Joint Committee on Offices of Profit	27.12.1999	2	1	20	57%	—	1	—	—
10.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	1.5.2003	4	7	00	50.8%	—	3	—	—
11.	Rules Committee	16.1.2002	—	—	—	—	—	—	—	—
12.	House Committee	11.12.2002	3	3	45	53%	—	—	—	—
13.	Committee on Subordinate Legislation	29.1.2003	4	4	00	66%	—	2	—	—
14.	Sub-Committee-I of Joint Committee on Salaries and Allowances of Members of Parliament	25.1.2003	2	2	00	40.33%	—	—	—	—
15.	General Purposes Committee	21.2.2000	—	—	—	—	—	—	—	—
16.	Railway Convention Committee (1996)	21.1.2000	1	0	50	45%	—	—	—	—
17.	Joint Committee on Food Management in Parliament House Complex	12.5.2000	1	0	45	48%	—	—	—	—

#On 4 March, 2003, the Chairman, Committee of Privileges presented to the Speaker the Fourth Report of the Committee regarding summons to an Executive Officer of Lok Sabha Secretariat from the Special Court of Central Bureau of Investigation to depose/produce documents before the Court in case No. RC4(A)/96-ACU against Shri Sukh Ram, (the then MP) for the period 20.6.1991 to 1.7.1992 and May, 1996 to August, 1996. The Report was laid on the Table of the House on 6 March, 2003 and adopted by the House on 7 March, 2003.

6. DIVISIONS

Sl. No.	Date	Subject Matter	Brief question on which Division was sought	Final Result	Remarks
1	2	3	4	5	6
1.	6.5.2003	Constitution (Ninety-Fifth Amendment) Bill, 2003 (Insertion of new article 268A, amendment of article 270 and amendment of Seventh Schedule) moved by Shri Jaswant Singh, Minister of Finance.	On the motion for consideration	Adopted Ayes: 283 Noes: 9 Abst.: Nil	By operating AVR machine
2.	6.5.2003	-do-	On the motion for adoption of clauses 2 to 4	Adopted Ayes: 338 Noes: 11 Abst.: Nil	-do-
3.	6.5.2003	-do-	On the motion for adoption of clause 1 as amended	Adopted Ayes: 336 Noes: 11 Abst.: Nil	-do-
4.	6.5.2003	-do-	On the motion for passing of the Bill as amended	Adopted Ayes: 338 Noes: 11 Abst.: Nil	-do-
5.	6.5.2003	Constitution (Ninety-Sixth Amendment) Bill, 2003 (Amendment of articles 81, 82, 170 and 330) moved by Shri Arun Jaitley, Minister of Law and Justice.	On the motion for consideration	Adopted Ayes: 367 Noes: Nil Abst.: Nil	-do-
6.	6.5.2003	-do-	On the motion for adoption of clauses 2 to 5	Adopted Ayes: 370 Noes: Nil Abst.: Nil	-do-
7.	6.5.2003	-do-	On the motion for passing of the Bill as amended	Adopted Ayes: 371 Noes: Nil Abst.: Nil	-do-

7. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of Discussion		Time taken	
1	2	*	3	4	
(I) RAILWAY BUDGET					
			H	M	
Budget (Railways) for 2003-2004.	26.2.2003				
		4.3.2003		*General Discussion	} 1 04
		5.3.2003		*Discussion and voting	
		6.3.2003		on Demands for Grants on Account (Railways)	
Supplementary Demand for Grant in respect of Budget (Railways) for 2002-2003.	27.2.2003				
		4.3.2003		*Discussion and voting	} 10 58
		5.3.2003		on Supplementary	
		6.3.2003		Demands for Grants (Railways)	
Demands for Excess Grants (Railways) for 2000-2001	27.2.2003				
		4.3.2003		*Discussion and voting	
		5.3.2003		on Demands for Excess	
		6.3.2003		Grants (Railways)	
Demands for Grants (Railways) for 2003-2004.	26.2.2003				
		21.4.2003		Discussion and voting	4 56

*Taken up together.

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Subject	Date of presentation	Date(s) of Discussion		Time taken	
1	2	3		4	
(II) GENERAL BUDGET					
				H	M
Budget (General) for 2003-2004	28.2.2003				
		@6.3.2003		General Discussion	} 2 14 3 56
		*7.3.2003		*General Discussion	
		*10.3.2003		*Discussion and	
		*11.3.2003		voting on Demands for Grants on Account (General)	
Supplementary Demands for Grants in respect of Budget (General) for 2002-2003	6.3.2003				
		*7.3.2003		*Discussion and voting	} 10 49
		*10.3.2003		on Supplementary	
		*11.3.2003		Demands for Grants (General)	
Demands for Excess Grants (General) for 2000-2001	6.3.2003				
		*7.3.2003		*Discussion and voting	
		*10.3.2003		on Demands for	
		*11.3.2003		Excess Grants (General)	
Discussion and voting on Demands for Grants of Ministry/Department of—					
(1) Labour	—	22.4.2003			6 45
(2) External Affairs	—	23.4.2003			6 04
Guillotining of the Demands for Grants of Ministry/Departments of—					
(1) Agriculture					
(2) Agro and Rural Industries					

@ General Discussion of the General Budget for the year 2003-2004 took place on 6.3.2003

*Combined Discussion on (i) General Discussion on Budget (General) for 2003-2004; (ii) Demands for Grants on Account (General) for 2003-2004; (iii) Supplementary Demands for Grants (General) for 2002-2003; and (iv) Demands for Excess Grants (General) for 2000-2001 took place on 7.3.2003, 10.3.2003 and 11.3.2003.

- (3) Atomic Energy
- (4) Chemicals and Fertilisers
- (5) Civil Aviation
- (6) Coal
- (7) Mines
- (8) Commerce and Industry
- (9) Communications and Information Technology
- (10) Consumer Affairs, Food and Public Distribution
- (11) Defence
- (12) Development of North Eastern Region
- (13) Disinvestment
- (14) Environment and Forests
- (15) Finance and Company Affairs
- (16) Food Processing Industries
- (17) Health and Family Welfare
- (18) Heavy Industries and Public Enterprises
- (19) Home Affairs
- (20) Human Resource Development
- (21) Information and Broadcasting
- (22) Law and Justice
- (23) Non-Conventional Energy Sources
- (24) Ocean Development
- (25) Parliamentary Affairs
- (26) Personnel, Public Grievances and Pensions

25.4.2003
(at 12.11 PM)

0 07

- (27) Petroleum and Natural Gas
- (28) Planning
- (29) Power
- (30) Lok Sabha
- (31) Rajya Sabha
- (32) Secretariat of the Vice-President
- (33) Road Transport and Highways
- (34) Rural Development
- (35) Science and Technology
- (36) Shipping
- (37) Small Scale Industries
- (38) Social Justice and Empowerment
- (39) Department of Space
- (40) Statistics and Programme Implementation
- (41) Steel
- (42) Textiles
- (43) Tourism and Culture
- (44) Tribal Affairs
- (45) Urban Development and Poverty Alleviation
- (46) Water Resources
- (47) Youth Affairs and Sports

25.4.2003
(at 12.11 PM)

0 07

8. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which Leave granted	Date when Leave granted
1.	Shri Adhir Ranjan Chowdhury	18.11.2002 to 20.12.2002	} 06.03.2003
2.	Late Shri Anand Mohan Biswas	#18.11.2002 to 15.12.2002	
3.	Smt. Prabha Rau	17.02.2003 to 13.03.2003	
4.	Shri Ambareesh	17.02.2003 to 13.03.2003	
		07.04.2003 to 10.04.2003	} 08.05.2003
		and	
		21.04.2003 to 09.05.2003	
5.	Shri Khagen Das	17.02.2003 to 07.03.2003	
6.	Shri Vaiko	17.02.2003 to 13.03.2003	
		07.04.2003 to 10.04.2003	
		and	
		21.04.2003 to 09.05.2003	
7.	Smt. Ganti Vijaya Kumari	17.02.2003 to 13.03.2003	} 08.05.2003
8.	Shri N.R.K. Reddy	17.02.2003 to 13.03.2003	
		07.04.2003 to 10.04.2003	
		and	
		21.04.2003 to 09.05.2003	

#Leave period was condoned as the member expired on 3 February, 2003.

9. MOTIONS

(i) Motions under Rules 191 and 342

SUMMARY

No. of notices received	:	456
No. of motions admitted	:	82
No. of motions discussed	:	Nil
No. of motions remained part-discussed	:	Nil
Total time taken	:	Nil

(ii) Motions under rule 388 for suspension of rules

Sl. No.	Brief Subject	Name of Member who moved	Date(s) on which motion discussed	Time taken	Remarks
1	2	3	4	5	6
1.	Suspension of clause (j) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment Nos. 104, 105, 106, 107 and 108 to the Electricity Bill, 2001.	Shri Anant Gangaram Geete	9.4.2003	H M 0 05	Adopted
2.	Suspension of clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment Nos. 22, 23, 30, 40, 41, 43, 45 and 49 to the Finance Bill, 2003.	Shri Jaswant Singh	30.4.2003	0 08	Adopted
3.	Suspension of clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 3 to the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002.	Dr. Murli Manohar Joshi	5.5.2003	0 01	Adopted
4.	Suspension of clause (j) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 25 to the Fiscal Responsibility and Budget Management Bill, 2000.	Shri Jaswant Singh	7.5.2003	0 01	Adopted

10. OATH OR AFFIRMATION

Sl. No.	Name of Member	Constitutency/State	Oath/Affirmation	Language in which Oath/Affirmation made	Date of Oath/Affirmation	Time Taken H-M.
1.	Shri Pradip Yadav	Godda/Jharkhand	Oath	Hindi	27.02.2003	0-02

12 . PAPERS LAID ON THE TABLE

(A) By Government	1715
(B) By Private Members	-Nil-

13. PETITIONS

Petitions presented by Members	One
--------------------------------	-----

14. PRESIDENT'S ADDRESS

Date of Address	Date(s) of discussion	Members who moved and seconded	No. of amendments tabled	No of amendments carried	Motion of thanks adopted on	Time taken	President's message reported on
17.2.2003	24.2.2003 25.2.2003 3.3.2003	Shri Vijay Kumar Malhotra Shri Suresh Prabhu	1020	-	3.3.2003	12-49	7.4.2003

19. SITTINGS OF LOK SABHA

Subject	Date	Remarks
Cancellation of sittings of Lok Sabha fixed for Wednesday, the 16th and Thursday, the 17th April, 2003	7.4.2003	The Speaker announced in the House, that in the meeting of Leaders of Parties held on the 7th April, 2003, it was decided that the sittings of the house fixed for Wednesday, the 16th and Thursday, the 17th April, 2003 might be cancelled, as there were no sittings had been fixed for the 11th April, 2003 (Ram Navami), the 14th April, 2003 (Vaisakhi and Birthday of Dr. B R. Ambedkar), the 15th April, 2003 (Mahavir Jayanti) and the 18th April, 2003 (Good Friday). Accordingly, the sittings fixed for Wednesday, the 16th and Thursday, the 17th April, 2003 were cancelled.

11. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date of Obituary References	Time taken	
				H	M.
1	2	3	4	5	
1.	Shri Anand Mohan Biswas (Sitting Member)	03.02.2003	17.02.2003	0	05
2.	Shri S. Murugain (Member, Seventh Lok Sabha)	06.01.2003			
3.	Reference to the tragic and untimely demise of Smt. Kalpana Chawla and six other astronauts in the Space Shuttle Columbia.	01.02.2003			
4.	Shri Bhubaneswar Bhuyan (Member, Seventh Lok Sabha)	21.12.2002	27.02.2003	0	12
5.	Dr. Mallikarjun (Member, Fifth to Seventh and Ninth to Eleventh Lok Sabha)	24.12.2002			
6.	Shri Radha Charan Sharma (Member, First and Second Lok Sabha)	04.01.2003			
7.	Shri Balwant Sinha Mehta (Member, Constituent Assembly and First Lok Sabha)	31.01.2003			
8.	Shri Kamal Nath Jha (Member, Seventh Lok Sabha)	11.02.2003			
9.	Shri Natwarlal Patel (Member, Fifth Lok Sabha)	12.02.2003			

1	2	3	4	5
10. 03	Shri J.M. Biswas (Member, Fourth Lok Sabha)	30.01.2003	04.03.2003	0 03
11.	Shri Gopal Dutt Mengi (Member, Third Lok Sabha)	11.02.2003	07.04.2003	
12.	Reference to the tragic incident in which 24 persons were massacred by terrorists at Nadimarg Village in Pulwama district of Jammu & Kashmir	24.03.2003		0 02
13.	Shri Sudhakar Pandey (Member, Fifth Lok Sabha)	18.04.2003	08.05.2003	0 05
14.	Reference to the tragic incident in which 33 persons were killed by extremists in Tripura.	07.05.2003		

15. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the Member who raised the matter	Date on which matter brought before the House	Time H	Taken M	Decision of Chair/House
1.	Question of privilege against the Home Minister, Government of Gujarat for his alleged misleading statement to the press about him.	Shri Ram Vilas Paswan	7.4.2003 & 24.4.2003	00	01	Hon'ble Speaker observed in the House that as the matter relates to a member of Gujarat Legislative Assembly and since one House can not exercise jurisdiction over the members of other House/ State Legislatures as per well established convention, Hon'ble Speaker referred the matter to the Speaker, Gujarat Legislative Assembly for appropriate action in the matter under intimation to him.
2.	Question of privilege against Kum. Mayawati, Chief Minister of Uttar Pradesh for having cast aspersions on the House and its members.	Sarvashri Ramji Lal Suman, Toofani Saroj, Raghunath Jha, Ram Rati Bind and Kunwar Akhilesh Singh, MPs	28.4.2003	00	02	Hon'ble Speaker observed in the House that as the matter relates to a member of Uttar Pradesh Legislative Assembly and since one House can not exercise jurisdiction over the members of other House/State Legislatures as per well established convention, Hon'ble Speaker referred the matter to the Speaker, Uttar Pradesh Legislative Assembly for appropriate action in the matter under intimation to him.

16. QUESTIONS

(I) STARRED QUESTIONS

- | | | |
|-----|---|------|
| (a) | Number of Question put down in Question Lists for oral answer | 702* |
| (b) | Number of Question orally answered | 131 |

(II) SHORT NOTICE QUESTIONS

- | | | |
|------|--|-----|
| | Number of Questions put down in Short Notice Question List | Nil |
| (i) | Number of Short Notice Question orally answered | Nil |
| (ii) | Number of Short Notice Question Laid on Table of the House | Nil |

(III) UNSTARRED QUESTIONS

- | | | |
|-----|---|--------|
| (a) | Number of Question put down in Question Lists for written answers | 6939** |
| (b) | Number of Questions for which written answers were laid on the Table including those put down for oral answers but were not called for answer or the Member was absent. | 7510 |

* Including 1 Question transferred from 13.3.03 to 9.4.03 and another 1 postponed from 7.3.03 to 25.4.03.

** Including 3 Questions deleted from Unstarred List of Questions.

(iv) Half-an-Hour discussion arising out of answers to questions during the Twelfth Session of Thirteenth Lok Sabha

Sl. No.	Brief subject	Name of members who got priority in the ballot to raise the Discussion	Date of Discussion	Ministry/Deptt.	Time taken	
					Hrs.	Mts.
1.	Pradhan Mantri Gram Sadak Yojna	Dr. Laxminarayan Pandeya	2.5.2003	Rural Development	0	38
2.	National Livestock Policy	Shri Ramji Lal Sumari	7.5.2003	Agriculture	0	47
3.	Withdrawal of FCI from Procurement of foodgrains	DR. M.V.V.S. Murthi	9.5.2003	Consumer Affairs, Food and Public Distribution	0	29

17. RESOLUTIONS

(i) Resolution placed before the House by the Speaker

Subject	Date of placing before the House	Time Taken		Ministry/ Department concerned	Remarks
		H.	M.		
* Reflecting national sentiment this House deplores the military action by the coalition forces led by the USA against a sovereign Iraq. This military action, with a view to changing the Government of Iraq, is unacceptable.	8.4.2003	2	11	External Affairs	Adopted unanimously

The resultant suffering of the innocent people of Iraq, specially women and children is a matter of grave human dimension. This action is without the specific sanction of the UN Security Council and is not in conformity with the UN Charter. The House, therefore, expresses profound anguish and deep sympathy for the people of Iraq.

This House expresses its satisfaction at the quick response of the Government of India to the UN appeal for immediate humanitarian relief to the suffering people of Iraq and for the decision of the Government of India to commit Rs. 100 crore in cash and kind to the UN including 50,000 Metric Tonnes of wheat to the World Food Programme and trusts that, if required, additional assistance will also be provided.

This House calls for the immediate cessation of hostilities and quick withdrawal of coalition forces from Iraq.

This House also calls upon the UNO to protect the sovereignty of Iraq and ensure that the re-construction of Iraq is done under UN auspices.#

*Original Resolution was in Hindi.

Members also made submissions.

(ii) Government Resolution

Sl. No.	Brief Subject	Name of Member who moved	Date of moving and discussion	Time taken		Ministry/ Department concerned	Remarks
				H	M		
1.	That this House approves the proposal of the Government to reject the Award given on 12 February, 1999 by the Board of Arbitration in C.A. Reference No. 13 of 1992 in respect of grant of Touring Special Pay to Audit Staff in Indian Audit and Accounts Department in terms of Para 21 of the scheme for Joint Consultative Machinery and compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 5,47,18,800/- in payment of arrears and a recurring expenditure of Rs. 1,36,79,700/- per annum will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy.*	Shri Anandrao Vitthoba Adsul	11.3.2003 13.3.2003	0	18	Finance	Adopted

(iii) Statutory Resolutions

Sl. No.	Subject	Article/ section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken		Ministry/ Department	Remarks
					H	M		
*1.	That this House disapproves of the Customs Tariff (Amendment) Ordinance, 2003 (No. 1 of 2003) promulgated by the President on 20 January, 2003.	Article 123	Shri Prabodh Panda	3.3.2003	1	59	Finance	Withdrawn
2.	"In pursuance of sub-section (2) of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification no. 11/2003-Customs dated January 15, 2003 [G.S.R. 32(E) dated January 15, 2003] which seeks to amend the first Schedule to the Customs Tariff Act, 1975 so as to enhance the rate of customs duty applicable to goods falling under sub-heading No. 0703.20 from 30% to 100% and preferential rate of duty from 30% to 90% in respect of imports from preferential areas."	Sub-section(2) of Section 8A of Customs Tariff Act, 1975	Shri Jaswant Singh	7.3.2003	0	05	Finance	Adopted

*Discussed together with the motion for consideration of the Customs Tariff (Amendment) Bill, 2003.

(iv) Private Members' Resolutions

Sl. No.	Brief Subject	Name of member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Departments	Remarks
				H—M		
1.	This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.	Shri Prahlad Singh Patel	26.7.2002 (Tenth Session) 29.11.2002 13.12.2002 (Eleventh Session) 11.3.2003 10.4.2003	6—06 (Excluding 41 minutes taken during Tenth Session and 3 hours 02 minutes taken during Eleventh Session)	Agriculture	Adopted
2.	This House urges upon the Government to bring forward a suitable legislation to include 'Santhali' language in the Eighth Schedule to the Constitution.	Dr. Ramchandra Dome	10.4.2003	1—23	Home Affairs	Withdrawn
3.	This House recommends to the Government to take vigorous steps for implementation of policies and programmes for socio-economic and political upliftment of the Scheduled Castes, Scheduled Tribes and other weaker sections of the society by strengthening the administration and by bringing forward suitable legislation.	Shri Ramdas Athawale	25.4.2003 9.5.2003	2—53	(i) Social Justice and Empowerment (ii) Tribal Affairs	Discussion not concluded

18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Brief Subject	Name of member who moved	Date(s) of discussion	Time taken		Ministry/ Department concerned	Remarks
				H	M		
1.	Threat to international peace due to mounting tension between USA and Iraq.	Shri Ramji Lal Suman	19.2.2003	3	33	External Affairs	Discussion concluded
2.	Ayodhya issue.	*Shri Mulayam Singh Yadav	27.2.2003	8	34	Home Affairs	Discussion concluded
3.	Atrocities on dalits.	Shri Ramji Lal Suman	12.3.2003	9	04	Home Affairs	Discussion concluded
4.	Situation arising out of drought and other problems being faced by the farmers in the country.	Shri Prabodh Panda	13.3.2003	3	37	Agriculture	Discussion not concluded
5.	Disinvestment of Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited.	**Shri Somnath Chatterjee	8.5.2003	1	45	Disinvestment	Discussion not concluded
6.	Indo-Pak relations.	***Smt. Sonia Gandhi	8.5.2003	2	38	External Affairs	Discussion concluded

*On behalf of Shri Ramji Lal Suman.

**On behalf of Shri Basudeb Acharia.

***On behalf of Shri Mani Shankar Aiyar.

**SHORT DURATION DISCUSSIONS UNDER RULE 193 ON
MATTERS OF URGENT PUBLIC IMPORTANCE**

S U M M A R Y

No. of notices received	:	280
No. of discussions admitted	:	6
No. of discussions held	:	4
No. of discussions remained part-discussed	:	2
Total time taken	:	29 Hours 11 Minutes

20. SPEAKER/DEPUTY SPEAKER/CHAIRMAN Announcements/Observations/References/Rulings

Sl. No.	Subject	By Whom	Date
1.	Observation regarding postponement of Short Duration Discussion (under Rule 193) on Ayodhya listed for 26.2.2003 till 27.2.2003 on the request made by Leaders of Parties and Groups in Lok Sabha.	The Speaker	26.2.2003
2.	Observation regarding felicitation to Indian Cricket Team for their outstanding performance against England and Pakistan in World Cup Tournament.	The Speaker	3.3.2003
3.	Observation regarding laying of correspondence between Union and State Government of Uttar Pradesh on the use of funds under MPLAD Scheme.	The Speaker	6.3.2003
4.	Observation regarding adjournment of the House on Iraq issue.	The Speaker	7.4.2003
5.	Announcement regarding decision arrived at Leaders' Meeting held on 7.4.2003 regarding cancellation of sittings fixed for 16 and 17 April, 2003 and re-scheduling of time for Private Member's Business on 10 April, 2003.	The Speaker	8.4.2003
6.	Ruling on the demand for referring a Bill to the Standing Committee after its consideration by the House.	The Dy. Speaker	2.5.2003
7.	Announcement regarding decision arrived at Leader's Meeting held on 6.5.2003 to defer the consideration of Constitution (Eighty-fifth Amendment) Bill, 1999 for the time being.	The Speaker	6.5.2003
8.	Valedictory Reference on the conclusion of Twelfth Session of Thirteenth Lok Sabha.	The Speaker	9.5.2003

21. STATEMENTS

(i) Statements Made/Laid by Ministers under Rule 372 During Twelfth Session of Thirteenth Lok Sabha

S.No.	Brief Subject	Name of Minister	Date	Time Taken	
				H.	M.
1	2	3	4	5	
1.	Government Business for the week commencing the 24.2.2003	Smt. Sushma Swaraj	21.2.2003	0	05
2.	Rally organized by Samajwadi Party and its Associate Organisations at Lucknow on 21.2.2003	Shri L.K. Advani	24.2.2003	0	10
3.	Government Business for the week commencing the 3.3.2003	Smt. Sushma Swaraj	27.2.2003	0	08
4.®	Visit to Kuala Lumpur (Malaysia) to attend NAM Summit from 24 and 25 February, 2003.	Shri Atal Bihari Vajpayee	3.3.2003	0	01
5.	Government Business for the week commencing the 10.3.2003	Shri Vijay Goel	7.3.2003	0	10
6.*	Iraq Situation	Shri Atal Bihari Vajpayee	12.3.2003	0	20
7.	Prevention of Terrorism Act, 2003 (POTA)	Shri L. K. Advani	13.3.2003	0	04
8.	Police firing on Adivasis in Kerala on the 19th February, 2003	Shri L. K. Advani	13.3.2003	0	13
9*	Situation arising out of the reported Service Acute Respiratory Syndrome (SARS) cases in some East Asian and other countries	Smt. Sushma Swaraj	9.4.2003	0	32
10.	Government Business for the week commencing the 21.4.2003	Smt. Bhavanaben Chikhalla	10.4.2003	0	05
11.	Launch of INSAT-3A Satellite	Shri Satya Brata Mockherjee	10.4.2003	0	03
12.	Potato prices in the country	Shri Ajit Singh	10.4.2003	0	16
13.	Recent visit to Jammu & Kashmir	Shri Atal Bihari Vajpayee	23.4.2003	0	03

*Clarificatory questions were asked.

® Also laid on a copy (Hindi and English versions) of the statement made by Prime Minister at the XIII NAM Summit and the Resolutions passed at the Summit.

1	2	3	4	5	H.	M.
14.	Government Business for the week commencing the 28.4.2003	Smt. Sushma Swaraj	25.4.2003	0	09	
15.	Government Business for the week commencing the 5.5.2003	Smt. Sushma Swaraj	2.5.2003	0	05	
16.*	Recent developments regarding Indo-Pak relations	Shri Atal Bihari Vajpayee	2.5.2003	0	09	
17.	Successful second test flight of Geo-Synchronous Launch Vehicle (GSLV) from Sriharikota	Shri Atal Bihari Vajpayee	8.5.2003	0	02	
18.⊗	Action Taken Report on the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto	Shri Jaswant Singh	9.5.2003	0	05	
19.	Successful launch of Second Test Flight of Geo Synchronous Satellite Launch Vehicle D-2 from Shriharikota on 8 May, 2003	Shri Satya Brata Mockherjee	9.5.2003	0	03	

* Clarificatory questions were asked.

⊗ Also laid a copy (Hindi and English Versions) of the Action Taken Report (ATR) on the Joint Parliamentary Committee (JPC) Recommendations to the House.

(ii) Matters Under Rule 377
Position regarding receipt of replies from Ministries concerned during
Thirteenth Lok Sabha as on 26.6.2003

	Total Number of Matters raised	No. of replies sent to members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to members by the Ministers
First Session (20.10.1999 to 29.10.1999)	48	43	89.58
Second Session (29.11.1999 to 23.12.1999)	174	138	79.31
Third Session (23.2.2000 to 17.5.2000)	225	161	71.56
Fourth Session (24.7.2000 to 25.8.2000)	163	125	76.69
Fifth Session (20.11.2000 to 22.12.2000)	188	151	80.32
Sixth Session (19.2.2001 to 27.4.2001)	249	198	79.52
Seventh Session (23.07.2001 to 31.08.2001)	277	203	73.29
Eighth Session (19.11.2001 to 19.12.2001)	148	109	73.65
Ninth Session (25.02.2002 to 17.05.2002)	314	243	77.39
Tenth Session (15.07.2002 to 12.08.2002)	123	91	73.96
Eleventh Session (18.11.2002 to 20.12.2002)	237	186	78.48
Twelfth Session (17.02.2003 to 09.05.2003)	373	168	45.04

(iii) Statement showing the time spent on disorderly scenes/interruptions in the House during twelfth Session of Thirteenth Lok Sabha

Date	Time spent on Interruptions H. M.	Time lost due to Adjournment of the House following interruptions H. M.	Remarks
1	2	3	4
18.2.2003	0 36	—	Interruptions started at 11.01 A.M. and continued upto 11.37 A.M.
20.2.2003	0 04	—	Interruptions started at 11 A.M. and continued upto 11.10 A.M.
24.2.2003	0 10	—	Interruptions started at 11 A.M. and continued upto 11.10 A.M.
25.2.2003	0 06	—	Interruptions started at 11 A.M. and continued upto 11.06 A.M.
26.2.2003	1 01	—	Interruptions started at 11 A.M. and continued upto 11.52 A.M. Interruption again started at 14.57 P.M. and continued upto 15.06 P.M.
4.3.2003	0 19	—	Interruptions started at 11.03 A.M. and continued upto 11.14 A.M. Interruptions again started at 11.20 A.M. and continued upto 11.28 A.M.
5.3.2003	0 13	0 15	Interruptions started at 11 A.M. and continued upto 11.05 A.M. Interruptions again started at 11.25 A.M. and continued upto 11.33 A.M. At 11.33 A.M. Lok Sabha adjourned for 15 mts. to meet at 11.48 A.M.
6.3.2003	1 03	0 20	Interruptions started at 11 A.M. and continued upto 11.40 A.M. Interruptions again started at 14.02 P.M. and continued upto 14.25 P.M. Lok Sabha adjourned at 14.25 P.M. to meet again at 14.45 P.M.
7.3.2003	0 25	—	Interruptions started at 11 A.M. and continued upto 11.25 A.M.
10.3.2003	0 05	—	Interruptions started at 11 A.M. and continued upto 11.05 A.M.
11.3.2003	1 13	—	Interruptions started at 16.50 P.M. and continued upto 18.03 P.M. Due to interruptions Lok Sabha adjourned at 18.03 P.M. for the day.
10.4.2003	0 12	—	Interruptions started at 11 A.M. and continued upto 11.12 A.M.

1	2	3	4
21.4.2003	0 53	—	Interruptions started at 11 A.M. and continued upto 11.53 A.M.
23.4.2003	0 15	—	Interruptions started at 11 A.M. and continued upto 11.15 A.M.
24.4.2003	0 25	3 45	Interruptions started at 11 A.M. and continued upto 11.10 A.M. Interruptions started at 1.07 P.M. Due to interruptions Lok Sabha adjourned at 1.08 P.M. to meet at 2 P.M. Interruptions again started at 2 P.M. and continued upto 2.14 P.M. Bill introduced and matters under rule 377 laid on the Table. At 2.15 P.M. Lok Sabha adjourned for the day.
25.4.2003	0 04	—	Interruptions started at 11 A.M. and continued upto 11.04 A.M.
30.4.2003	0 07	—	Interruptions started at 11 A.M. and continued upto 11.07 A.M.
2.5.2003	0 05	—	Interruptions started at 11 A.M. and continued upto 11.05 A.M.
5.5.2003	0 23	—	Interruptions started at 11 A.M. and continued upto 11.23 A.M.
6.5.2003	0 11	1 07	Interruptions started at 11 A.M. and continued upto 11.03 A.M. Interruptions again started at 11.45 A.M. and continued upto 11.53 A.M. Due to interruptions, Lok Sabha adjourned at 11.53 A.M. to meet at 2 P.M.
9.5.2003	0 19	—	Interruptions started at 11 A.M. and continued upto 11.19 A.M.
Total	8 09	5 27	

Time calculated on the basis of normal time of the house i.e. from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M.

(iv) Statement indicating matters raised after Question Hour and before taking up of the listed business and the time taken thereon during Twelfth Session of Thirteenth Lok Sabha

Date	Number of matters raised	Number of Members who spoke	Time Taken	
			H.	M.
17.2.2003	Nil	Nil	Nil	
18.2.2003	18	26	0	56
19.2.2003	25	27	0	54
20.2.2003	12	27	1	17
21.2.2003	17	25	1	09
24.2.2003	5	15	0	57
25.2.2003	8	11	0	54
26.2.2003	Nil	Nil	Nil	
27.2.2003	14	17	0	38
28.2.2003	Nil	Nil	Nil	
3.3.2003	8	22	0	56
4.3.2003	7	11	0	29
5.3.2003	1	4	0	24
6.3.2003	3	6	0	24
7.3.2003	4	20	1	10
10.3.2003	6	9	0	36
11.3.2003	4	16	1	00
12.3.2003	1	1	0	05
13.3.2003	10	13	0	50
7.4.2003	1	16	1	20
8.4.2003	1	9	0	34
9.4.2003	2	26	0	55
10.4.2003	5	20	0	58
21.4.2003	11	16	1	00
22.4.2003	2	5	0	26
23.4.2003	6	19	1	03
24.4.2003	1	19	0	41
25.4.2003	13	13	0	32
28.4.2003	14	18	0	58
29.4.2003	7	11	0	36
30.4.2003	Nil	Nil	Nil	
2.5.2003	12	19	0	45
5.5.2003	14	21	1	02
6.5.2003	1	9	0	42
7.5.2003	6	18	0	41
8.5.2003	4	9	0	17
9.5.2003	12	17	0	32
Total	255	515	25	41

22. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS TRANSACTED DURING THE TWELFTH SESSION OF THIRTEENTH LOK SABHA

Business	Time taken		Percentage of the total time taken
1	2		3
	H	M	
ADJOURNMENT MOTION			
BILLS	6	16	2.60
(a) Government Bills			
(b) Private Member's Bills	56	09	23.33
BUDGETS—	3	52	1.61
(a) Railway Budget			
(b) General Budget	16	58	7.05
CALLING ATTENTION NOTICES	29	55	12.43
DISCUSSIONS—	6	44	2.80
(a) Half-an-Hour Discussions (Rule 55)			
(b) Short Duration Discussions (Rule 193)	1	54	0.79
MATTERS OF URGENT PUBLIC IMPORTANCE RAISED AFTER THE QUESTION HOUR	29	11	12.12
MATTERS UNDER RULE 377	25	41	10.67
MOTIONS—	5	42	2.37
Motions under Rule 388			
PRESIDENTS' ADDRESS	0	15	0.10
QUESTIONS	12	49	5.33
RESOLUTIONS—	27	06	11.26
(a) Resolutions placed before the House by the Speaker			
(b) Government Resolutions	2	11	0.91
(c) Statutory Resolutions	0	18	0.12
(d) Private Members' Resolutions	*0	05	0.03
STATEMENTS (RULE 372)	6	39	2.76
OTHER MATTERS such as Oath or Affirmation, Paper Laid on the Table, Obituary References, Questions of Privileges, Points or Order, Personnel Explanations etc.	2	43	1.13
	6	14	2.59
TOTAL	240	42	100.00

*Joint discussion took place on Statutory Resolution [vide Statement No. 17 (iii) S.No.1] and Motion for consideration of connected Government Bill [vide Statement No. 3(i) S.No. 8]. Time taken on Joint Discussion has been shown under Government Bills.